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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

J-395-1

L.A. BILL No. 6 of 2015

A BILL TO AUTHORISE PAYMENTS AND APPROPRIATION OF MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR COMMENCING ON THE 1ST APRIL, 2015.

Be it enacted by the Legislature of the State of Telangana in the Sixty-sixth year of the Republic of India, as follows:-

Short Title

Appropriation of Rs.116620,06,62,000 from and out of the Consolidated Fund of the State of Telangana for the financial year commencing on the 1st April, 2015.

1. This Act may be called Telangana Appropriation Act (No.1), 2015.

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year commencing on the 1st April, 2015, a sum not exceeding one lakh sixteen thousand six hundred and twenty crores, six lakhs and sixty two thousand rupees, being moneys required to meet:-

(a) the grants made by the Telangana Legislative Assembly for that year, as set-forth, in column (3) of the Schedule; and

(b) the expenditure charged on the Consolidated Fund of the State of Telangana, for that year, as set-forth in column (4) of the Schedule.

Appropriation

3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State of Telangana by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			Total	
		(1)	(2)	(3)		(4)
				Yoted by the Legislative Assembly	Charged on the Consolidated Fund of the State	₹
				₹	₹	₹
I.	State Legislature			71,98,14,000	3,55,07,000	75,53,21,000
II.	Governor and Council of Ministers			9,13,06,000	17,08,94,000	26,22,00,000
III.	Administration of Justice			608,57,23,000	161,59,09,000	770,16,32,000
				46,05,00,000	-	46,05,00,000
IV.	General Administration and Elections			225,67,68,000	31,60,80,000	257,28,48,000
				2,79,05,000	-	2,79,05,000
V.	Revenue, Registration and Relief			1657,96,67,000	-	1657,96,67,000
				28,84,08,000	-	28,84,08,000
VI.	Excise Administration			256,54,98,000	-	256,54,98,000
				3,47,33,000	-	3,47,33,000
VII.	Commercial Taxes Administration			390,49,13,000	-	390,49,13,000
				1300,00,000	-	1300,00,000
VIII.	Transport Administration			83,26,04,000	-	83,26,04,000
				6,00,00,000	-	6,00,00,000
IX.	Fiscal Administration, Planning, Surveys and Statistics			9532,55,55,000	7555,46,96,000	17088,02,51,000
				476,10,00,000	-	476,10,00,000
	Public Debt			-	3714,36,56,000	3714,36,56,000
	Loans			128,08,00,000	-	128,08,00,000

(1)	(2)	(3)	(4)	(5)
	X. Home Administration	3974,52,51,000	--	3974,52,51,000
	Revenue	315,85,57,000	--	315,85,57,000
	Capital	22,35,00,000	--	22,35,00,000
	Loans	1020,88,61,000	2,75,00,000	1023,63,61,000
	Revenue	4711,98,22,000	--	4711,98,22,000
	Capital	258,55,52,000	--	258,55,52,000
	Loans	9044,17,00,000	--	9044,17,00,000
	Revenue	10,32,54,000	--	10,32,54,000
	Capital	1567,98,18,000	--	1567,98,18,000
	Loans	84,41,42,000	--	84,41,42,000
	Revenue	416,74,76,000	--	416,74,76,000
	Capital	92,48,95,000	--	92,48,95,000
	Loans	106,82,21,000	--	106,82,21,000
	Revenue	20,00,00,000	--	20,00,00,000
	Capital	4225,85,73,000	--	4225,85,73,000
	Loans	678,18,12,000	--	678,18,12,000
	Revenue	27,50,90,000	--	27,50,90,000
	Capital	2302,50,88,000	--	2302,50,88,000
	Loans	1721,33,33,000	--	1721,33,33,000
	XVII. Municipal Administration and Urban Development	833,62,77,000	--	833,62,77,000
	Revenue	40,01,00,000	--	40,01,00,000
	Capital	166,17,54,000	--	166,17,54,000
	Loans			
	XVIII. Housing			
	Revenue			
	Capital			
	Loans			
	XIX. Information and Public Relations			
	Revenue			
	Capital			
	Loans			

XX. Labour and Employment	Revenue	449,38,58,000	--	449,38,58,000
	Capital	1,18,25,000	--	1,18,25,000
XXI. Social Welfare	Revenue	5892,46,32,000	--	5892,46,32,000
	Capital	261,45,07,000	--	261,45,07,000
XXII. Tribal Welfare	Revenue	3027,48,85,000	--	3027,48,85,000
	Capital	277,33,33,000	--	277,33,33,000
	Loans	4,23,00,000	--	4,23,00,000
XXIII. Backward Classes Welfare	Revenue	1937,21,17,000	--	1937,21,17,000
	Capital	234,97,42,000	--	234,97,42,000
XXIV. Minority Welfare	Revenue	1033,70,47,000	--	1033,70,47,000
	Capital	71,65,59,000	--	71,65,59,000
XXV. Women, Child and Disabled Welfare	Revenue	1465,15,71,000	--	1465,15,71,000
	Capital	94,23,67,000	--	94,23,67,000
XXVI. Administration of Religious Endowments	Revenue	37,12,21,000	--	37,12,21,000
XXXVII. Agriculture	Revenue	6532,44,21,000	--	6532,44,21,000
	Capital	453,01,96,000	--	453,01,96,000
XXXVIII. Animal Husbandry and Fisheries	Revenue	639,77,21,000	--	639,77,21,000
	Capital	110,24,50,000	--	110,24,50,000
XXIX. Forest, Science, Technology & Environment	Revenue	553,70,30,000	--	553,70,30,000

(1)	(2)	(3)	(4)	(5)
		₹	₹	₹
XXX. Co-operation		194,25,03,000	- -	194,25,03,000
XXXI. Panchayat Raj		7532,22,38,000	- -	7532,22,38,000
		45,27,30,000	- -	45,27,30,000
XXXII. Rural Development		6256,69,11,000	- -	6256,69,11,000
XXXIII. Major and Medium Irrigation		3279,32,50,000	- -	3279,32,50,000
		6168,26,60,000	53,57,30,000	6221,83,90,000
XXXIV. Minor Irrigation		1450,36,27,000	- -	1450,36,27,000
		776,39,99,000	6,00,00,000	782,39,99,000
XXXV. Energy		6208,81,51,000	- -	6208,81,51,000
		1001,16,00,000	- -	1001,16,00,000
		190,00,00,000	- -	190,00,00,000
XXXVI. Industries and Commerce		969,98,83,000	- -	969,98,83,000
		3,75,00,000	- -	3,75,00,000
XXXVII. Tourism, Art and Culture		103,72,77,000	- -	103,72,77,000
		113,50,00,000	- -	113,50,00,000
XXXVIII. Civil Supplies Administration		2385,22,47,000	- -	2385,22,47,000
XXXIX. Information Technology and Communications		133,11,60,000	- -	133,11,60,000
		1,00,00,000	- -	1,00,00,000
XL. Public Enterprises		1,36,42,000	- -	1,36,42,000
		3,50,000	- -	3,50,000
Total		105074,06,90,000	11545,99,72,000	116620,06,62,000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of article 204 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet,-

(a) the grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the Financial year commencing on the 1st April, 2015; and

(b) the expenditure charged on the said fund for that year.

EATALA RAJENDER

*Minister for Finance, Planning
Small Savings, State Lotteries,
Consumer Affairs, Food, Civil Supplies and
Legal Metrology.*

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Appropriation Bill (No.1), 2015 after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

EATALA RAJENDER

*Minister for Finance, Planning
Small Savings, State Lotteries,
Consumer Affairs, Food, Civil Supplies and
Legal Metrology.*

S. RAJA SADARAM,

Secretary to State Legislature.